

**Indirect Assistance - Fund of Funds\***

Sl. No.	Fund	Amount (Rs. Cr.)
1	Ivy Cap Venture Trust Fund I	20.00
2	India Nivesh Growth & Special Situations Fund	22.50
3	India Alternatives Private Equity Fund	25.00
4	DFID Sarva Samriddhi Fund	50.00
5	Blume Ventures Venture Fund	7.50
6	Omnivore Capital I Fund	15.00
7	Yournest Angel Fund	9.00
8	India Innovation Inclusive Fund	25.00
TOTAL	8 funds	174.00
GRAND TOTAL		404.82

\*Under Fund of Funds, venture capital funds invest across India.

**Halt on search and seizure operations**

4390. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Directorate of Criminal Investigation (DCI) of Income Tax (IT) Department has been disallowed to carry out any search or seizure operations;

(b) if so, the reasons therefor and the current functional status of DCI;

(c) the details of the individuals and business establishments raided by IT department during the April 2012—March 2013;

(d) whether any raid or search operation has failed because of the leak of the information to the persons being raided; and

(e) if so, the details thereof and the steps taken by Government to prevent such leakage of information from the department ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) Does not arise in view of answer to part (a) above.

(c) 3889 warrants of authorization were executed by the Income Tax Authorities for conducting searches under Sec. 132 of the Income Tax Act, 1961 ('the Act') and assets worth Rs. 575.08 Crores were seized in F.Y. 2012-13. Search and seizure is conducted in the cases of 'persons', subject to the satisfaction of the conditions specified in Sec. 132(1) of the Act. Details of such persons are not put in public domain, in view of the provisions of the Act and in the interest of statutory proceedings in the cases of the persons searched and connected therewith.

(d) No, Sir.

(e) Does not arise in view of answer to part (d) above.

#### **Formation of BRICS Development Bank**

†4391. SHRI THAAWAR CHAND GEHLOT: Will the Minister of FINANCE be pleased to state:

(a) the details of the role played by Government in Summit of the heads of Government of BRICS countries held in Durban recently;

(b) the benefits which are likely to be gained by India due to the proceedings of this Summit; and

(c) the manner in which Government intends to play its role in the formation of BRICS Development Bank?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Indian delegation led by Prime Minister Dr. Manmohan Singh participated in the 5th BRICS Summit held in Durban, South Africa on 27 March, 2013. Major outcomes of Durban Summit include proclamation of establishment of BRICS-led New Development Bank, creation of a financial safety net through creation of a Contingent Reserve Arrangement (CRA), setting up of BRICS Business Council with five representatives from each country and establishment of BRICS Think Tanks Council. In addition, two agreements viz. "Multilateral Cooperation and Co-financing Agreement for Sustainable Development" and the "Multilateral Infrastructure Co-financing Agreement for Africa" have been concluded between BRICS Export-Import Banks (EXIM Bank from India) and Development Banks. The BRICS Leaders discussed during the Summit, the growing intra-BRICS solidarity, as well as the achievement of the shared goal to contribute

---

†Original notice of the question was received in Hindi.